

**Mr. Speaker:** Come to the question.

**Shri Jyotirmoy Basu:** I am coming to the question.

**Mr. Jyoti Basu** has said that he is making things difficult for them to run the Government in West Bengal. This is a very serious allegation. May I know from the Home Minister whether he discussed the item in the Zonal Council which was not in the agenda and, if so, under what authority he discussed that and whether he had discussed that with the Chief Minister before the meeting of the Council was held.

**Shri Y. B. Chavan:** I think, I have answered all these questions. When this question was discussed on the floor of the House, I had said that I had the authority to refer to this matter under Sections 20 and 21 of the States Reorganisation Act. I had mentioned that thing. Certainly, it was my duty to refer to this matter as I was there to consider certain questions which were common to the interests of both the State Government and the Centre.

**Shri Jyotirmoy Basu:** Was it on the agenda?

**Shri Y. B. Chavan:** There is always an item on the agenda "Any other matter with the consent of the Chairman" and I was the Chairman of that meeting.

**Shri Jyotirmoy Basu:** My question has not been answered. Was it in the agenda?

**Mr. Speaker:** That is what he has answered. He said that he was the Chairman, the person, who prepared the agenda for the meeting and so he referred to that matter.

**Shri Jyotirmoy Basu:** In that case, it was done with the consent of the big monopolists . . . (Interruption)

**Shri S. S. Kothari (Mandasour):** In the federal structure of Government that we have, it is the duty of the Home Minister at the Centre to ensure that no impediments are

placed in the field of proper functioning of the State Governments. Is it not a fact that certain bureaucrats or civil servants, in general, in the States where there are non-Congress Governments, particularly, in West Bengal, are obstructing the proper functioning of State Governments? The Centre is aware of it and, probably, the Centre is also encouraging them. What is the position about this matter? What steps is the Minister going to take to ensure that these bureaucrats do not obstruct the functioning of the non-Congress State Governments?

**Shri Y. B. Chavan:** About the Centre State relationship, it is very clear that any relationship depends upon a dialogue between the parties concerned. Really speaking, what I was trying to do was to carry on a dialogue. I was giving them advice.

How can a relationship continue in the absence of a dialogue? (Interruption).

**Shri Umanath (Pudukkottai):** Dialogue is always bothways ; you talk only one way.

**Mr. Speaker:** Order, order; Papers to be laid.

**Shri S. S. Kothari:** My question has not been answered.

**Mr. Speaker:** Papers to be laid.

12.28 hrs.

RE: REPORTED DETENTION OF INDIAN DIPLOMATIC PERSONNEL IN CHINA.

श्री मधु लिमये (मृगेर) : अ यक्ष महोदय, श्री आपने कहा कि चीन स्थित हमारे दूतों के साथ जो व्यवहार हुआ है, उसके सम्बन्ध में आप ने ध्यानाकर्षण प्रस्ताव लिया है। मैं आप से विनती करना चाहता हूँ कि यह मामला इतना असाधारण और गम्भीर है कि इसको काम-रौको प्रस्ताव के अन्तर्गत लिया जाना चाहिए। अगर चीन में स्थित हमारे लोगो को निकाल दिया गया होता, तो मैं

[श्री मधु लिमये]

ध्यानाकर्षण प्रस्ताव पर संतुष्ट रहता, लेकिन उन को निकाला नहीं गया है। स्टेट्समैन में यह निम्न वाक्य आया है : "ईवन व्हेयर डिस्क्रिप्शन इन्वाल्वमेंट इन एसपियोरिंग . . ."

**Mr. Speaker:** This will be taken up at 4-30 P.M. Why don't you do it at that time. We have agreed and it is coming up at 4-30 P.M.

**श्री मधु लिमये :** मैं दूसरी बात कह रहा हूँ मैं कह रहा हूँ कि यह मामला काम-रोको प्रस्ताव के अन्तर्गत लिये जाने के योग्य है और इस लिए इस के बारे में काम-रोको प्रस्ताव लिया जाना चाहिए ।

**Mr. Speaker:** I cannot take it up here and now. Even if you raise it now, I cannot take a decision here and now. If you think it is so important and you convince me, I will certainly accept it. I have been accepting so many things.

**श्री मधु लिमये :** मैंने काम-रोको प्रस्ताव दिया है । मुझे उस को पेश करने की इजाजत मांगने दीजिए ।

**Mr. Speaker:** I am not prepared to listen on the floor of the House. You can come and see me in my chamber and convince me and I will revise the decision, if necessary I am not prepared to listen to him on the floor of the House.

**श्री मधु लिमये** नियम के अनुसार इस को आज ही लेना चाहिए । क्या आप नहीं समझते कि यह अत्यन्त असाधारण और गम्भीर मामला है ? दुनिया में राजनयिक प्रतिनिधियों के साथ कभी ऐसा व्यवहार नहीं किया गया है ।

12.30 hrs.

PAPER LAID ON THE TABLE

ANNUAL ACCOUNTS OF VISAKHAPATNAM

PORT TRUST FOR 1965-66 AND AUDIT REPORT THEREON

**The Minister of Transport and Shipping (Dr. V.K.R.V. Rao):** I lay on the Table a copy of the Annual Accounts of the Visakhapatnam Port Trust for the year 1965-66 and the Audit Report thereon under sub-section (2) of section 103 of the Major Port Trusts Act, 1963. [Placed in the Library. See No. LT-665/67].

12.30½ hrs.

RE: SITUATION IN NAXALBARI

**श्री क० ना० तिवारी (बेतिया) :** यह बगाल के अन्दर नखालबाड़ी का सवाल लेकर के काफी हम लोगों में उत्तेजना है तो क्या होम मिनिस्टर साहब इसके बारे में कोई स्टेटमेंट आज देगे

**अध्यक्ष महोदय :** इस के बारे में आज पांच बजे वन अवर डिस्कशन है ।

**Shri Bal Raj Madhok (South Delhi):** In this connection, I would like to draw your attention to this. So many matters come up. We have all respect for your office, but we feel that perhaps either the Secretariat or yourself do not apply the mind. About Nuxelbari, I had given a call-attention motion (Interruptions). No disrespect is meant for anybody. I am just bringing it to his notice. A call-attention motion was given by me on Thursday ; I had sent a letter saying that it was a very important matter, but nothing was done. We expected information to come from the Government. Instead of Government giving the information, you have allowed a discussion. We do not want a discussion now. What was needed was that the Government should give the information in its possession and then we might have a discussion.

**Mr. Speaker:** The hon. Member is expressing his opinion. He is not expressing the opinion of the whole House. We shall have to leave it at that. This is his own personal view and I am not interested in that.

Mr. Chagla.